

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25126/2012

(From the judgement and order dated 07/05/2012 in WP No.2509/1992 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

AJAI KUMAR & ORS.

Petitioner(s)

VERSUS

BOARD OF REV.& ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief
and office report)

WITH SLP(C) NO. 25297 of 2012

(With appln. for exemption from filing O.T. and with prayer for interim
relief and office report)

SLP(C) NO. 25438 of 2012

(With appln. for exemption from filing c/c of the impugned judgment and
exemption from filing OT and with prayer for interim relief and office
report)

SLP(C) NO. 25650 of 2012

(With appln. for exemption from c/c of the impugned judgment and exemption
from filing O.T. and with prayer for interim relief and office report)

With

SLP(C)No.26569 of 2012

(With appln. for exemption from filing O.T. and with prayer for interim
relief and office report)

With

SLP(C)No.26566 of 2012

(With appln. for exemption from filing c/c of the impugned judgment and
exemption from filing O.T. and with prayer for interim relief and office
report)

Date: 14/09/2012 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE RANJAN GOGOI

....2/-

-2-

For Petitioner(s)

Mr. S.R.Singh,Sr.Adv.

Mr. Avnish Singh,Adv.

Mr. Ujjawal Pandey,Adv.

Mr. Sushant K.yadav,Adv.

Ms. Namita Choudhary,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Exemption from filing OT and exemption from filing certified
copy of the impugned judgment are allowed.

Issue notice.

Both parties are directed to maintain status quo prevailing
as on date.

Tag with SLP(C)No.24177 of 2012.

[Madhu Bala]
Sr.PA

[Savita Sainani]
Court Master